

**GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 4370
ANSWERED ON 26.03.2025**

INCIDENTS OF HATE SPEECHES

4370. SHRI DAROGA PRASAD SAROJ:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Government is aware of increasing number of incidents of hate speeches being made by the politicians against minorities in the country, if so, the details thereof;
- (b) whether the Government proposes to formulate any new and adequately strict laws to deal with each incidents caused by hate speeches made against the minorities; and
- (c) if so, the details thereof?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJJU)

(a) to (c): 'Public Order' and 'Police' are State subjects as per the Seventh Schedule to the Constitution of India. The State Government are responsible for prevention, detection and investigation of crimes and for prosecuting the criminals through their law enforcement agencies. The State Governments are competent to deal with such offences under the extant provisions of laws. Moreover, there are adequate provisions under Sections 196, 299 and 353 of the Bharatiya Nyaya Sanhita, 2023 to deal with such incidents.

However, National Commission for Minorities, a statutory body under the Ministry, inter-alia, looks after evaluation of progress of development of minorities, monitoring the working of safeguards for the minorities, looking into the complaints and deprivation of rights and safeguards of the minorities, conduct studies, research and analysis on the issues relating to socio-economic and educational development of minorities, etc. In the case of receiving any such petitions, the Commission take them up with concerned authorities/ State Governments for necessary action.
